

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 421 of 1999

Jabalpur, this the 4th day of February, 2004

Hon'ble Mr. M.P.Singh, Vice Chairman
Hon'ble Mr. G.Santhappa, Judicial Member

Ashok Kumar Sharma, aged about
43 years, Son of Shri Chand,
Presently posted as Audit
Assistant, Kendriya Vidhyalaya
Sangathan, Jabalpur(M.P.)

APPLICANT

(By Advocate - Shri G.P. Kekre)

VERSUS

1. Commissioner, Kendriya
Vidhyalaya Sangathan,
Shaheed Indrajeet Singh
Marg, Industrial Area,
New Delhi.
2. The Assistant Commissioner,
Kendriya Vidhyalaya Sangathan,
Regional Office, G.C.F. No.1
Civil Lines, Jabalpur(M.P.)
3. The Assistant Commissioner,
Kendriya Vidhyalaya Sangathan,
Regional Office, 7 Tagore Nagar,
University Road, Thatipur,
Gwalior(M.P.)

RESPONDENTS

(By Advocate - Shri M.K. Verma)

ORDER (ORAL)

By G.Santhappa, Judicial Member -

The applicant has filed the above OA seeking the
following relief :-

(i) To issue appropriate writ, order or direction,
directing the respondents to release the payments due
to the applicant along with interest at the rate 18
per annum as well as consequential service benefits
as given in chart annexed.

8(iv) To quash the impugned order dated 30.11.99
(Annexure-A-11) with a further direction that the
honble applicant be paid his entire arrears of salary
and the amount of Rs. 26, 013/- which have been illegally
recovered be directed to be refunded in the interest
of justice.

8(v) To quash the order dated 7.9.98(Annexure-A-12)
so far as it relates to non-payment of back wages for
the period 7.10.1997 to 7.9.1998. Further to direct the
respondents to pay the full arrears of pay with effect
from 7.10.97 to 7.9.1998 with an appropriate rate of
interest in the interest of justice.

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2. After hearing the learned counsel for the parties, the learned counsel for the applicant states that the applicant wants to file a fresh detailed representation in pursuance to the order passed on 30.11.1999 (Annexure-A-9) which may be allowed with a direction to the respondents to dispose of the same by passing a detailed, reasoned and speaking order.

3. In this view of the matter the OA is disposed of with a direction to the applicant to file a fresh detailed representation within a period of one month from today, and respondent No. 1 is also directed to dispose of the said representation of the applicant within a period of 3 months from the date of receipt of such representation. The OA is disposed of with the above observation. If the applicant is still aggrieved by the order to be passed by the respondents, he is at liberty to challenge the same in accordance with law, if so advised.

G. Shanthappa
(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

कृष्णकला सं. लो/ला..... बंद्र, मुंबई¹
परिवर्तित करने वाले

- (1) श्रीमा. गोविंद केळकरी बाबा, जामनपुर
- (2) श्रीमा. गोविंद केळकरी बाबा के काउसल G.P. Kekre
- (3) श्री. विजय केळकरी बाबा के काउसल M.K. Verner
- (4) श्री. विजय केळकरी बाबा के काउसल
सूचना एवं अवश्यक जानकारी के लिए *Bapuji Darbar*
उपरजिस्ट्रेशन 11/2/04

F.T.S. 11/2/04

SKM